

## Allahabad Bench

CA No.342/2020 & CA No.343/2020 in  
C Appeal No. 185/ALD/2018ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 18.03.2021

NAME OF THE COMPANY: Shiv Shakti Global Pvt Ltd V/s ROC, Kanpur

SECTION OF THE COMPANIES ACT: 252 of Companies Act 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Krishna Agarwal	Sr.S.C.	IT Dept.	
2.	Krishna Dev Vyas	Adv	ROC	
3.	Vipin Kushwaha for Tanmay Sadh	Adv.	Appel.c.	

**CA NO. 342/2020 & CA NO. 343/2020 IN C APPEAL NO. 185/ALD/2018**

Sh. Vipin Kushwaha holding brief of Sh. Tanmay Sadh, Advocate for the Applicant, Sh. Krishna Dev Vyas, Advocate for the ROC and Sh. Krishna Agarwal, Sr. Standing Counsel for the Income Tax Department are present.

Learned counsel appearing for the Applicant states that the Reply to the restoration application was to be filed by the respondents, which has not been filed till date. Let the same be filed by the next date fixed.

Accordingly, put up on 29.04.2021 before the Regular Court.

-sd-

Dated : 18.03.2021

JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)Typed by :  
Md. Zaid  
(Stenographer)